

†[THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) and (b). The required information is being collected and will be placed on the Table of the House in due course]

HIRAKUD RESEARCH STATION

512 DR. R P DUBE Will the Minister for IRRIGATION AND POWER be pleased to state:

(a) the expenditure so far incurred on the Hirakud Research Station;

(b) the amount of loans given to the Government of Orissa on interest basis for the Hirakud Dam Project during the years 1953-54 and 1954-55, and

(c) whether the recommendation of the Public Accounts Committee that no part of the expenditure on the Mahanadi Bridge should be debited to the Hirakud Dam Project has been implemented?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J S L. HATHI) (a) Rs 15,08,200 approximately upto the end of March 1955

(b) The amount of loans given are:

1953-54	Rs. 10.15 crores.
1954-55	.	Rs. 12.00 crores.

(c) The question of apportionment of cost of Mahanadi Bridge is still under consideration.

OFFICERS IN THE INDIAN FOREIGN SERVICE

513 DR. R. P. DUBE: Will the PRIME MINISTER be pleased to state the increase in the number of gazetted officers in the Indian Foreign Service between the 31st March 1950 and 1954?

THE PRIME MINISTER AND MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): The increase in the number of Indian Foreign Service Officers between the 31st March 1950 and 1954 was 23.

LOAN GIVEN TO MESSRS ATUL PRODUCTS LTD.

514 DR R P DUBE. Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the rate of interest to be charged on the loan of Rs. 3 crores given to Messrs Atul Products, Ltd. Ahmedabad; and

(b) the number of years in which the loan is repayable?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): (a) 4 1/2 per cent per annum.

(b) The loan is repayable in eleven equated annual instalments of principal and interest, the first instalment starting from 31st March 1959.

RENT COLLECTED FROM EVACUEE PROPERTY

515 MOULANA M. FARUQI: Will the Minister for REHABILITATION be pleased to refer to the supplementaries put on Starred Question No. 448 answered on the 30th March, 1955 and state the amount of rent received by Government so far from (i) rural and (ii) urban evacuee property in India?

*THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): The information is being collected and will be laid on the Table of Sabha in due course.

RESIGNATION OF SHRI ONKAR NATH

MR. CHAIRMAN: I have to inform Members that Shri Onkar Nath has

†English translation

resigned his seat in the Rajya Sabha with effect from the 16th April 1955.

SHRI S. MAHANTY (Orissa): Why?

MR. CHAIRMAN: Why? If a Member resigns I do not ask why.

STATEMENT RE ANSWER GIVEN
ON 30TH MARCH 1955 TO A
SUPPLEMENTARY TO STARRED
QUESTION NO. 455

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Sir, during the course of answering supplementaries to Starred Question No. 455 of Shri M. Govinda Reddy, on the 30th March 1955, in this House, regarding the factory for manufacture of explosives, I stated that Government had no share in the Indian Explosives, Ltd. The correct position, however, is that according to the terms of the agreement between the Government of India and the Imperial Chemical Industries, the Government of India will subscribe 20 per cent. (Rs. 40 lakhs) of the capital of Rs. 2 crores issued initially. I regret the error that crept in the earlier statement.

PAPER LAID ON THE TABLE

AUDIT REPORT (CIVIL), 1954—PART I

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Audit Report (Civil) 1954—Part I. [Placed in Library. See No. S—126/55.]

MOTION FOR ELECTION TO THE
CENTRAL SILK BOARD AND PRO-
GRAMME OF ELECTION THERETO

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI N. KANUNGO): Sir, I move:

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, this House do proceed to elect, in such manner as the Chairman may direct, two members from among themselves to serve as members of the Central Silk Board.”

MR. CHAIRMAN: The question is:

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, this House do proceed to elect, in such manner as the Chairman may direct, two members from among themselves to serve as members of the Central Silk Board.”

The motion was adopted.

MR. CHAIRMAN: I have to inform hon. Members that Wednesday the 20th April 1955 has been fixed as the last date for receiving nominations and Friday the 22nd April 1955, for holding elections, if necessary, to the Central Silk Board. The nominations will be received in the Rajya Sabha Notice Office up to 12 noon on the 20th. The elections which will be conducted in accordance with the system of proportional representation by means of the single transferable vote will, if necessary, be held in Secretary's Room (Room No. 29) ground floor, Parliament House, between the hours of 11 a.m. and 1 p.m. on the 22nd.

THE CODE OF CRIMINAL
PROCEDURE (AMENDMENT)
BILL, 1954—*continued*

MR. CHAIRMAN: Mr. Saksena will resume his speech. He has taken six minutes and so he has nine minutes today.